

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-SIXTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Ninety-Sixth Report.

2. The Committee met on the 1st November, 1966, for classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1966 (*Insertion of new articles 125A and 221A*) by Shri Hari Vishnu Kamath under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.

3. Shri Hari Vishnu Kamath, the Member incharge of the Constitution (Amendment) Bill, 1966 (*Insertion of new articles 125A and 221A*) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed the Bill in category 'B' and allotted one hour for its discussion.

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bill as shown in paragraph 4 above be agreed to by the House.

NEW DELHI;

November 1, 1966.

Kartika 10, 1888 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.

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